

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 392/TT/2023

- Subject** : Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from the COD to 31.3.2024 in respect of LILO of Palatana-Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) Sub-station under Project-"Transmission System for North Eastern Region Strengthening Scheme-XIV" in the North Eastern Region.
- Date of Hearing** : **27.6.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Power Distribution Company Limited and 6 others
- Parties Present** : Shri Naresh Kumar Angaroo, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Mukesh Bhakar, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the determination of transmission tariff from the COD to 31.3.2024 in respect of its transmission asset LILO of Palatana-Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) sub-station under Project-"Transmission System for North Eastern Region Strengthening Scheme-XIV." He further submitted the Deemed COD of the transmission asset has been claimed under Regulation 5(2) of the 2019 Tariff Regulations owing to the non-readiness of the sub-station under the scope of Tripura State Electricity Corporation Limited (TSECL). Since, the sub-station has not yet been made available; the LILO is charged with power flow using a contingency arrangement. The representative of the Petitioner submitted that the Annual Fixed Charges for the transmission asset are around ₹65 lakh per month.

2. After hearing the representative of the Petitioner, the Commission directed the Respondents to file their respective replies to the Petition (including TSECL to reply with respect to the COD of the subject transmission asset under Regulation 5(2) of the 2019 Tariff Regulations) on an affidavit within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, on an affidavit within a week thereafter.



3. The Commission further directed the Petitioner to file the information on an affidavit within two weeks:

(i) The entire scope of work has not yet been completed, i.e., only the LILO portion has been completed, and the remaining 4 line bays have yet to be commissioned. Give the reasons for claiming the COD under Regulation 5 (2) of the 2019 Tariff Regulations.

4. The Petition will be listed for further hearing on **20.8.2024**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

